

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 1
(IB)-16(PB)/2020

IN THE MATTER OF:

Praveen Aggarwal

.... Applicant/petitioner

Vs.

Emmar MGF Land Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.01.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner: Mr. Rit Arora, Mr. Pawan Kr. Roy, Adv.

ORDER

Learned counsel for the petitioner undertakes to comply with the provisions of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 w.e.f. 28.12.2019.

List the matter on 20.01.2020.

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— sd —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

07.01.2020
Aarti Makker